

16.25 hrs.

## ELECTION TO COMMITTEE

[English]

## Estimates Committee

SHRI BIPIN PAL DAS (Tezpur): I beg to move:

"That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Prof. Narain Chand Parashar resigned from the Committee.

MR. DEPUTY SPEAKER: The question is:

"That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Prof. Narain Chand Parashar resigned from the Committee."

*The motion was adopted*

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16.26 hrs.

## BUSINESS ADVISORY COMMITTEE

[English]

## Thirty-Eighth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND

CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to move:

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 29th July, 1987."

MR. DEPUTY SPEAKER: Now Shri Banatwalla.

SHRI G.M. BANATWALLA (Ponnani): I have just a brief submission to make. The report of the Business Advisory Committee states that the discussion on the communal situation will be taken up on a date to be fixed by the Committee later on. My humble submission is that this is a very serious situation. We are having prolonged communal violence in Meerut. The situation is tense in Delhi. Even in the walled city, in Delhi, today there is a *bandh* against the massacre which took place, of the innocent bus passengers near Meerut. There are attacks on passengers in the trains.

Therefore, the situation is serious, and I have a submission to make: I urge upon you that the earliest possible date be fixed in order to discuss this communal situation. I have given notice of an adjournment motion also, about communal violence in Meerut, Delhi and Gujarat. The Speaker was pleased to disallow it. But now, when the Business Advisory Committee has said that a discussion will be there, I most emphatically urge that the earliest possible date be immediately decided and announced, for the discussion. I hope that in the meantime, the hon. Home Minister will also rise and make a statement in this house.

We have a statement. We are fortunate enough: we had a statement about what happened today at Kalkaji, and other places. But it is shocking that while so many places are under the grip of communal violence, there is no statement, even by the hon. Home Minister. So, let that statement come immediately, and let us have a dis-

[Shri G.M. Banatwalla]

cussion also at the earliest possible date. That is my submission to you.

MR. DEPUTY SPEAKER: Now the Minister, Mr. Bhagat.

SHRI H.K.L. BHAGAT: The Government feels very much concerned about the communal incidents, of rioting and violence in different parts of the country, including Delhi, Meerut and other places. The situation thus very much demands some serious thinking and some serious steps.

The Government is prepared for the discussion and the Government itself will soon, in consultation with the Hon. Speaker come forward with a motion for the consideration of the communal situation.

MR. DEPUTY SPEAKER: The question is: .

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 29th July, 1987."

The motion was adopted.

16.31 hrs.

MOTION FOR APPOINTMENT OF A JOINT COMMITTEE TO ENQUIRE INTO THE ISSUES ARISING FROM THE REPORT OF SWEDISH NATIONAL AUDIT BUREAU ON THE BOFORS CONTRACT—Contd

[English]

THE MINISTER OF DEFENCE (SHRI K.C. PANT): Sir, I have already moved my Motion.

SHRI G.M. BANATWALLA (Ponnani): Sir, this Motion may not be taken up as most of the opposition are not here.

SHRI K.C. PANT: Sir, friends opposite have chosen to stay away and my hon. friend might like to advise them.

SHRI G.M. BANATWALLA: We are here.

SHRI K.C. PANT: I understand.

MR. DEPUTY-SPEAKER: Let the Minister speak.

SHRI K.C. PANT: I understand the spirit in which you are making the suggestion and I hope that you will persuade our friends to come back. It is no pleasure for us to proceed with this Motion in their absence. In fact, some of them have tabled substitute motions and one would like to hear what they have to say. We have nothing to hide. It is easy for us to get this passed now when they are not here if we have something to hide and we wanted to rush through. Nothing would suit us more than to carry it through when they are not here. But that is not the spirit in which we are approaching it and within reason we would certainly like them to participate in the debate on the Motion and to give us their ideas and to join us in a Joint Parliamentary Committee to investigate the facts and to get at the truth. I do not understand why they are shying away from this. Therefore, we will be perfectly willing, if the House is willing and if the Chair is willing to take this up on Monday. And at that time I will make my statement. I hope my friend will be able to persuade the others also.

MR. DEPUTY-SPEAKER: I feel, the House will accept this.

AN HON. MEMBER: A very good gesture.

MR. DEPUTY SPEAKER: We take up the next item. \_\_\_\_\_

16.32 hrs.

CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACITIVITIES (AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE